HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR

N O T I C E

(W.E.F. 2nd February 2026)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court at **Circuit Bench at KOLHAPUR**, the Hon'ble the Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of matters pertaining to Division Bench will be allowed before the Division Bench comprising of the **Hon'ble Shri. Justice N. B. Suryawanshi** with the Hon'ble Judge of the Division Bench.

2) The urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri. Justice N. B. Suryawanshi** will be allowed before **the Hon'ble Shri Justice M. M. Sathaye and vice versa.**

3) The urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Smt. Justice Vrushali V. Joshi** will be allowed before **the Hon'ble Shri Justice M. M. Sathaye.**

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side, Bombay)
Date : 30th January 2026)

By Order

Sd/-
(P. P. Jadhav)
Registrar (Judl-I)